NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL) PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 19.02.2018 AT 10.30 AM

TRANSFER PETITION NO.		
COMPANY PETITION/APPLICATION NO.	CP(IB) No. 57 /9/HDB/2018	
NAME OF THE COMPANY	Southern Power Distribution Company Of Telangana Ltd	
NAME OF THE PETITIONER(S)	Andhra Pradesh Power Generation Corporation Ltd (APGENCO)	
NAME OF THE RESPONDENT(S)	Southern Power Distribution Company Of Telangana Ltd (TSSPDCL)	
UNDER SECTION	Sec 9 of IBC	

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
VISL VASIRED DY	AD VOCATE	NASTREDON. VEMAL @ 6-MATL-OM	V EMAL.
D. SRINEVAS	ADVOCATE		

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
V. Harish Kumaur	Advocate	mail@harikhkumar.a	m
V. Harish Kumaun V. Sheila	0	9848019373	W
Voltage			

Heard Shri D. Srinivas, Learned Advocate General and Shri Vimal Vasireddy, Learned Counsel for the Petitioner and Shri V. Harish Kumar and Ms. V. Sheila, Learned Counsels for the Respondent.

The Learned Counsel for the Respondent / Corporate Debtor takes notice for the Respondent and waives further notice and requested four weeks' time to file his reply. Post the case on 16.03.2018.

Member (T)

Member (J)

Binnu